(a) whether it is a fact that Government have under contemplation a scheme to constitute Ladakh and adjoining regions into a separate administrative unit on the lines of the North-East Frontier Agency; and

(b) if so, what are the details of the cheme, the areas and the regions likelj to be included in the unit and the Anancial implications thereof?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) No, there is no such proposal. The administration of Ladakh is being reorganised to secure more effective administration and co-ordinated development, but it will continue'to be the responsibility of the Jammu and Kashmir Government.

(b) Does not arise.

SHRI MAHESWAR NAIK: What is the extent of the area now under the occupation of the Chinese and what is the area of the rest of the portion over which the new set-up of administration is' going to be undertaken?

SHRI GOVIND BALLABH PANT: The area in which the Chinese have trespassed has not been actually and accurately measured and it is not easy to say what area is with them, because we do not concede that everything that may be affected by their aggression here and there is actually in their possession or under them.

SHRI MAHESWAR NAIK: May I know whether the attention of the Government of India has been drawn to a Press report published in yesterday's "Times of India" to the effect that a second road has been already built by the Chinese in Ladakh, the length of which is 200 miles and whether it is a further incursion into our territory?

SHRI GOVIND BALLABH PANT: I have not myself seen the Press report in which this reference has been made but I have heard that something like that has appeared in one of the papers. Well, the whole subject is 196RS—2. going to be discussed, I understand, here in this House and I should not forestall the debate.

*380. and *381. [The questioner (Shri Babubhai Chinai) was absent. For answers, vide cols. 2403-04 infra.]

VIOLATION OF FOREIGN EX-CHANGE REGULATION ACT, ETC. BY CERTAIN FIRMS OF BOMBAY

*382. SHRI JAI NARAIAN VYAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Inspector-General of Police, Special Police Establishment, received in January, 1955, a complaint regarding contravention of Foreign Exchange Regulation Act, the Import and Export Act, the Sea Customs Act etc. by Messrs China Cotton Exporters, Laxmi Cotton Traders and Pre-mere Corporation of Bombay; and

(b) if the answer to part (a) above be in the affirmative, whether any enquiry was made in the matter; and if so, with what results?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) and (b). A complaint alleging contravention of the Import and Export Control Regulations by M/s. China Cotton Exporter, Laxmi Cotton Traders and Premere Corporation, Bombay was received by the Special Police Establishment in 1955. An enquiry was made by the Special Police Establishment but the allegations were not substantiated and as such the enquiry was closed.

SHRI JAI NARAIN VYAS: Was it not found during the course of the enquiry that these firms had contravened regulations in the matter of foreign exchange in dealing with Pakistan also?

SHRI GOVIND BALLABH PANT: The enquiry rather disclosed that the man who had sent that complaint had some personal grievance against the Premere Corporation, that it had originally belonged to him, and that he had transferred it to the persons against whom the complaint had been made. There was no substance in the complaint. The enquiry was made by the C. T. D., Bombay, and some matters also went before the Presidency Magistrate, who held that there was no ground for issuing any process against the respondent.

SHRI JAI NARAIN VYAS: It is a fact that personal complaints are always made when there are some quarrels within the parties themselves. But if that complaint was wrong, what action was taken against the complainant if he had made a wrong complaint?

SHRI GOVIND BALLABH PANT: Well, the affair relates to the year 1955, and we do not always proceed against the people who make such complaints, so that those who are in a position to make genuine complaints may not be discouraged. So, we do not proceed against everyone.

SHRI JAI NARAIN VYAS: May I know, Sir, whether the enquiry has been completed and the parties have not been found to be at fault?

SHRI GOVIND BALLABH PANT: The enquiries have been completed and the parties have not been found to be at fault.

•383. [The questioner (Shri Kishori Ram) was absent. For answer, vide cols. 2405-06 infra.]

BORROWING POWERS OF N. R. D. C.

*384. SHRI NIRANJAN SINGH: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be oleased to state:

(a) whether Government have defined the borrowing powers of th' Na ional Research Development Corporation by placing a suitable limit as recommended by the Estimates Committee; (b) if so, what is that limit; and

(c) if it has not been defined so far, when it is likely to be denned?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR) : (a) to (c). No, Sir, but the whole matter is under examination.

SHRI NIRANJAN SINGH: May I know, Sir, when it will be decided?

SHRI HUMAYUN KABIR: It will be done soon. We have not yet received the Report of the Estimates Committee officially. It will come to Us very soon and we shall undertake the examination.

SHRI NIRANJAN SINGH: It has been submitted to the Members. What is the reason why it has not yet been submitted to the Government?

SHRI HUMAYUN KABIR: There is a regular procedure. It is submitted here and then I think it comes to us officially.

DR. R. B. GOUR: If he has not got it officially, has he got it unofficially?

SHRI HUMAYUN KABIR: Yes, Sir. I have seen the Report.

SALE OF PRIZE BONDS

•387. SHRI MAHESWAR NAIK: Will the Minister of FINANCE be pleased to state:

(a) what is the uptodate estimate of the sale of Prize Bonds issued in each of the two denominations; and

(b) whether any limit has been fixed for the issue of such Bonds; if so, what is that limit?

THE DEPUTY MINISTER OF FIN ANCE (SHRIMATI TARKESHWARI SINHA): (a) As the prize bonds are b?ing sold through a large number of selling offices, it is not possible at